

SHRI C. M. STEPHEN: I am concluding in three minutes, Sir. In the same manner, I am saying, what we are now enacting is just what the Janata Party wanted to enact and the Janata Party wanted to enact, sought to enact not after they broke up... (Interruptions) I have no time for interruptions. They sought to enact it at the time of their beautiful honeymoon period, at that time, in full unanimity they brought it here; and they carried it on. They are on record as to what their attitude about Preventive Detention is. The question is very simple: Whether the Government must have the power of Preventive Detention to face certain forces to save the democratic structure and to save the interests of the country. Everybody says in a particular situation it is necessary. The Janata Party said it. Mr. Y. B. Chavan, when he was the Home Minister said it. The Communist Party, wherever they are in power, not only say it, but they are implementing it with vigour and uncontaminated zeal. It being so, for heaven's sake, permit us to do the same thing. As I said, we are doing it to give unto ourselves, what the Janata Party wanted to give us. And when we give it to ourselves today, it would be hypocrisy to oppose it and to put up appearances. Let nobody be a sanctimonious humbug. Let nobody be a coward. Let it be that you say what you think must be done. We are not cowards. We are not santimonious humbugs. That is why, the people have preferred us to come back to power.

MR. DEPUTY-SPEAKER: How much more time will you take?

SHRI C. M. STEPHEN: One sentence more and I am finishing. Sir, we mean business. We mean to run this Government. We mean to rule this country and we mean to stop violence and sabotage wherever they occur. We feel that the Preventive Detention Act is necessary in the interests of the country, in the interests of the democratic structure, and in the interests of the progress of the nation. Therefore, I support this motion with

the fullest vigour which I can command and I appeal to my hon. friends over there and to their sense of security. (Interruptions)

AN HON. MEMBER: Are you supporting Mr. Vajpayee's resolution?

SHRI C. M. STEPHEN: I support the motion moved by the Home Minister that the Bill be taken into consideration, and I appeal to my friends to quietly think about it in the night be honest to themselves, come back and say. "We are supporting the Bill".

(Interruptions)

MR. DEPUTY-SPEAKER: No clarification. All these things will not go into the record.

(Interruptions)**

15.26 hrs.

STATEMENT RE: DEPARTMENT OF 85 UP ASSAM MAIL

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): Sir, I regret to apprise the House of an unfortunate accident which took place in the early hours this morning.

At about 01.40 hours today, while 85 UP Assam Mail with a load of 17 coaches was running between Kurisath and Bihiya stations on the Patna-Mughalsarai Broad Gauge double line section of Danapur Division of Eastern Railway, the train engine along with 10 coaches derailed at Km. 605|1, obstructing the Up main line. The Down main line is, however, free for passage of rains.

According to the information so far received, one person has been killed, 4 sustained grievous injuries and 20 simple injuries.

Immediately on receipt of information, medical van from Danapur accompanied by Divisional Railway

Manager, Medical Superintendent, a team of doctors and other divisional officers rushed to the site. Another medical van was also dispatched to the site from Mughalsarai. Local doctors from Bihiya and Ara were also sent for. Accident Relief Train, Danapur accompanied by Additional Divisional Railway Manager and other divisional officers was sent to the site. The General Manager, Eastern Railway, who was going to Gomoh by 9 Up Express rushed to the site to ensure that all possible assistance is rendered to the victims of the accident.

After being rendered first-aid, the injured have been removed to Railway Hospital, Danapur by the medical van.

Ex-gratia relief to the next of kin of the dead and to the injured has been arranged.

From the present indications, the possibility of this accident having been caused by unauthorised interference with track cannot be ruled out as two pairs of fish plates were found removed. However, the Commissioner of Railway Safety who is a statutory authority, functioning under the Ministry of Tourism and Civil Aviation will hold an inquiry into this accident. His inquiry is likely to commence on 18-12-1980.

15.28 hrs.

**STATUTORY RESOLUTION RE:
 DISAPPROVAL OF NATIONAL
 SECURITY ORDINANCE
 AND**

NATIONAL SECURITY BILL—contd.

MR. DEPUTY-SPEAKER: We will now continue with the discussion on the resolution moved by Shri Vajpayee and the Bill moved by the Home Minister.

SHRI RAVINDRA VARMA (Bombay North): Sir, I rise to support the

statutory resolution moved so ably by my distinguished friend, the Rt. Hon. Gentleman from New Delhi. The House was treated to one of those blitzkriegs that the House is accustomed to listen to from the hon. Mr. Stephen. As he finished his speech, I sensed that whenever one hears him and when his speech is completed, one fears that he himself has been a victim of his eloquence. There may not be many others who may become victims of his eloquence, but he himself gets swept off his feet. However, when he finished his speech, one feels as if the rain has stopped to beat on the roofs and the frogs have ceased to croak.

By some strange irony of circumstances, the Rt. Hon. Home Minister moved the motion that the Bill be taken into consideration on a day that is sanctified in the history of humanity, 10th December, which is the anniversary of the Universal Declaration of Human Rights. One of the rights that is enshrined in that Declaration is the right to freedom, the right to individual and personal liberty, the guarantee that this freedom of the individual will not be abridged on the basis of suspicion but only on the basis of proof, not merely because of the satisfaction of those who exercise the power to infringe the rights but on the basis of the satisfaction of the conscience of society that is incarnated in institutions that have social sanction.

MR. DEPUTY-SPEAKER: You may continue on the next day. Now we will take up Private Members' Business.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWELFTH REPORT

SHRI MAHA'IR PRASAD (Bansgaon): I beg to move:

"That this House do agree with the Twelfth Report of the Com-